## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE

## LOK SABHA UNSTARRED QUESTION NO. 3502

## TO BE ANSWERED ON MONDAY, DECEMBER 20, 2021 AGRAHAYANA 29, 1943 (SAKA)

"IMPLEMENTATION OF CCS (RP) RULES 2008"

#### QUESTION

3502: SHRI G.M. SIDDESHWAR:

Will the Minister of Finance be pleased to state:

- (a) the difference of pay fixation methodology under Rule 7 and Rule 11 of CCS(RP) Rules 2008;
- (b) whether the Department of Expenditure vide their note dated 14<sup>th</sup> December 2009 has communicated to DOPT about the methodology to be adopted in pay fixation in the Grade Pay of Rs. 4600 in Assistant/PAs of CCS Cadre and if so, the detail thereof;
- (c) whether according to it, those who got promoted as Assistant/PAs between 1.1.2006 to 31.8.2008 were allowed pay fixation as per fitment table of the higher pay grade of Rs. 7450-225-11500 and if so, the details thereof;
- (d) whether it was mentioned that the above methodology is 'in terms of CCS (RP) Rules 2008;
- (e) if so, whether the Rule 7 or Rule 11 or any other specific Rules of CCS (RP) Rules 2008 has been used in fixation methodology in point 2(c) of the above note and if so, the details thereof?

# ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a): The Government vide Gazette Notification dated 29.8.2008 notified the revised pay structure with effect from 01.01.2006 under the Central Civil Services (Revised Pay) Rules 2008 {CCS(RP) Rules 2008} which provides, inter-alia, the manner of fixation of initial pay in the revised pay structure with effect from 01.01.2006 as per Rule 7 and the Fixation of pay in the revised pay structure subsequent to the 1<sup>st</sup> day of January 2006 as per Rule 11 of CCS(RP) Rules 2008.

As per Rule 7 of CCS (Revised Pay) Rules 2008 the pay in the pay band / pay scale will be determined by multiplying the existing basic pay as on 01.01.2006 by a factor of 1.86 and rounding off the resultant figure to the next multiple of 10. If the minimum of the revised pay band/pay scale is more than the amount arrived at as per above calculation, the pay shall be fixed at the minimum of the revised pay band/pay scale. In addition to the pay in the pay band, grade pay corresponding to the existing scale will be payable.

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As per Rule 11 of CCS (Revised Pay) Rules 2008 where a Government Servant continues to draw his pay in the existing scale and is brought over to the revised pay structure from a date later than 1/1/2006, his pay from the later date in the revised pay structure shall be fixed by adding the basic pay applicable on the later date, the dearness pay applicable on that date and the pre-revised dearness allowance based on the rates applicable as on 01/01/2006. This figure will be rounded off to the next multiple of 10 and will then become the pay in the applicable pay band. In addition to this, the grade pay corresponding to the pre-revised pay scale will be payable.

(b) to (e): On reference from DOPT, during the course of implementation of revised pay structure under the CCS(RP) Rules 2008, this Department vide U.O. Note No. 10/1/2009-IC dated 14.12.2009 provided clarifications to DOPT on certain points with regard to the manners/methodology of fixation of pay of Assistants /PAs consequent upon the grant of revised pay structure of Grade Pay of Rs. 4600 in the PB-2 to them on the basis of this Department's OM No. 1/1/2008-IC dated 16.11.2009.

In the case of Government servants who were promoted as Assistants/PAs between 01.01.2006 and 31.08.2008, their pay will be fixed as per the option exercised by them. In terms of CCS(RP) Rules, 2008, they have the option to (i) either have their pay fixed w.e.f. 01.01.2006 with reference to the lower scale which they were holding as on 01.01.2006, or (ii) from the date of promotion which took place after 01.01.2006; in such cases, their pay will be fixed with reference to the fitment table of the higher pay scale, however, they will not be entitled to arrears of pay from 01.01.2006 till the date of option.

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